

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1016**

TO BE ANSWERED ON THE 10TH FEBRUARY, 2021/ MAGHA 21, 1942 (SAKA)

CANCELLATION OF FCRA REGISTRATION

1016. SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has cancelled the FCRA registration of the organisations namely CH Muhamad Koya memorial charitable centre (CH Centre Kozhikode), Malik Deenar Islamic development charitable trust and Calicut orphanage;

(b) if so, the detail of reason for cancelling the registration of these organisations;

(c) the number of FCRA registration cancelled by Government in the last five years, provide the year-wise details; and

(d) whether cancellation of these registrations have affected the service provided by various trusts and social service organisation in various parts of the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The FCRA registration certificates of these NGOs/Associations have been cancelled for non-filing of the mandatory Annual Returns which is a violation of provisions of the Foreign Contribution Regulation Act, 2010 (FCRA, 2010) & Rules made thereunder.

(c): During the last five years i.e. 2016 to 2020, FCRA registration certificates of more than 6600 NGOs/Associations have been cancelled. Year-wise details of such cancellations are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in of the Ministry of Home Affairs.

(d): After cancellation of FCRA registration certificate, NGOs/Associations are not allowed to receive and utilise any Foreign Contribution under the FCRA, 2010. However, such NGOs/Associations are eligible to apply for fresh registration after the 03 years from the date of cancellation of their registration.
